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ASSAM ACT VI OF 1948.

THE ASSAM MINISTERS' (SALARIES AND ALLOWANCES) ACT,  
1948.

(Received the assent of the Governor on the 24th April 1948).

(Passed by the Assembly)

[Published in the *Assam Gazette* of the 5th May 1948.]

An

*Act to repeal the Assam Ministers' (Salaries and Allowances) Act, 1940, and the Assam Ministers' (Salaries and Allowances) Act, 1944, and to determine afresh the salaries and allowances of the Governor's Ministers.*

**Preamble.** WHEREAS provision has been made in sub-section (3) of section 51 of the Government of India Act, 1935, as adapted under the India (Provisional Constitution) Order, 1947, for determining from time to time by Act of the Provincial Legislature the salaries and allowances of the Governor's Ministers ; and

Whereas it is expedient to determine afresh the salaries and allowances of the Ministers ;

It is hereby enacted as follows :—

**Short title.** 1. This Act may be called the Assam Ministers' (Salaries and Allowances) Act, 1948.

**Salaries and Allowances of Ministers.** 2. (1) With effect from the date on which he was sworn as a member of the Governor's Council of Ministers there shall be paid—

(a) to the Premier

(i) a salary of rupees fifteen hundred per mensem.

(b) to each of the other Ministers a salary of rupees one thousand per mensem.

(2) Every Minister shall also be entitled to a free furnished residence, with grounds, appurtenant thereto, maintained at the public expense, in Shillong throughout the year, and also at any other place which the Provincial Government may, from time to time, for the purposes of this Act declare to be the headquarters of Government, for so long as each such declaration remains in force, or, in lieu of such free furnished residence, a house rent allowance of rupees two hundred and fifty per mensem.

(3) Every Minister shall further be entitled to a conveyance allowance of rupees two hundred and fifty per mensem ;

Provided that when a suitable conveyance is provided for his use a Minister shall not be entitled to a conveyance allowance but shall be entitled to a car allowance of rupees two hundred per mensem.

[ Price annas 2 or 3d.]

(Explanation.—“Premier” means the Minister in consultation with whom His Excellency the Governor appoints Ministers.)

Prohibition against practising any profession drawing salary as member, etc.

3. A Minister shall not,

(a) during the tenure of his office for which he draws salary and allowance, practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Minister, and

(b) while he draws salary and allowance for his office, be entitled to any salary or allowance as a member of the Assam Legislative Assembly.

Conveyances for Ministers.

4. The Provincial Government may, from time to time, purchase and provide suitable conveyances for the use of every Minister subject to such rules as regards their maintenance and repair as may be made by the Provincial Government.

Travelling and daily allowances.

5. Every Minister shall be entitled, while touring on public business, to travelling and daily allowances at such rates and upon such conditions as may be determined by rules by the Provincial Government.

Repeal

6. The Assam Ministers' (Salaries and Allowances) Act, 1940, and the Assam Ministers' (Salaries and Allowances) Act, 1944, are hereby repealed.

Assam Act III of 1940.  
Assam Act X of 1944.